

**SUPPLEMENTAL PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF
THE SHAREHOLDERS OF R SYSTEMS INTERNATIONAL LIMITED**

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CASH OFFER FOR ACQUISITION OF EQUITY SHARES FROM SHAREHOLDERS

This Supplemental Public Announcement ("Announcement") is issued to the shareholders of R Systems International Limited ("RSIL" or the "Target Company") by KJMC Global Market (I) Limited ("KJMC" or "Manager to the Offer"), on behalf of Mr. Bhavook Tripathi ("Acquirer"), pursuant to and in compliance with Regulation 18(5) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations") in continuation of, and in conjunction with the Public Announcement dated December 15, 2011 ("PA"), Detailed Public Statement dated December 22, 2011 ("DPS") to the shareholders of the Target Company. Capitalized terms used in this Announcement but not defined shall have the same meaning as assigned in the PA and DPS.

The shareholders of the Target Company are requested to note the following: -

(A) Revision in the Offer Price:

1. On March 9, 2012, the Acquirer has acquired 10 equity shares of Target Company through market purchase made on NSE at a price of ₹ 150.05 (Rupees One Hundred Fifty and Paise Five only) per equity share. Further, the Offer Price has been revised as follows:

	Original Offer Price	Revised Offer Price
Offer Price (per fully paid-up equity share of Target Company)	₹ 122/- per equity share (Rupees One Hundred and Twenty Two only)	₹ 150.05 per equity share (Rupees One Hundred Fifty and Paise Five only)

2. Pursuant to the upward revision in the Offer Price, the maximum consideration required to meet the obligation of Offer assuming 100% acceptance is ₹ 50,19,53,562/- (Rupees Fifty Crore Nineteen Lacs Fifty Three Thousand Five Hundred Sixty Two only).
3. In terms of Regulation 17(2) of SEBI (SAST) Regulations, the Acquirer has deposited an additional amount of ₹ 2,34,58,500/- (Rupees Two Crore Thirty Four Lac Fifty Eight Thousand Five Hundred Only) in the Escrow Account bearing no 6011147598 with Kotak Mahindra Bank.
4. M/s B. P. Singh and Company, Chartered Accountants having their office at 414, Labh Chambers, Station Road, Aurangabad, 431005 vide certificate dated March 12, 2012 have confirmed that sufficient resources are available with the Acquirer to fulfill the obligations under the Open Offer pursuant to the revision in the Offer Price.
5. Consequent to this market purchase the shareholding of the Acquirer is 39,84,650 constituting 30.97% of the total paid up Equity Share and voting capital of the Target Company on fully diluted basis.

(B) General

The Acquirer i.e. Mr. Bhavook Tripathi accepts full responsibility for the information contained in this Announcement and also for the obligations of the Acquirer to the extent as required and as laid down in the SEBI (SAST) Regulations.

The other terms and conditions of the Offer remain unchanged.

The Announcement is available on SEBI's website (www.sebi.gov.in) and the Manager to the Offer (www.kjmc.com).

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER



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SEBI Regn. No.: INM000002509
Contact Person: Ms. Sangeeta Sanghvi/Mr. Hemant Soni

Place: Mumbai
Date: March 13, 2012

Size: 12 cm (w) x 17 cm (H)